

Section) on National Highway No. 7 (New NH-30 and 34) in the State of Madhya Pradesh.

- (ii) S.O. 4457 (E), dated the 13th December, 2019, regarding rate of fee to be collected from users of the stretch from design and existing K.M. 3.600 to K.M. 55.000 (Ranchi-Piska More-Bijupara Section) on National Highway No. 75 in the State of Jharkhand.
- (iii) S.O. 4458 (E), dated the 13th December, 2019, regarding rate of fee to be collected from users of the stretch from design K.M. 0.000 to K.M. 11.593 [Tuljapur-Ausa (including Tuljapur Bypass Section)] and design K.M. 2.950 to K.M. 55.835 on National Highway No. 361 in the State of Maharashtra.
- (iv) S.O. 4527 (E), dated the 18th December, 2019, publishing amendment to Notification No. S.O. 1952 (E) dated the 20th June, 2017, to substitute certain entries in the original Notification.
- (v) G.S.R. No. 942 (E), dated the 20th December, 2019, publishing the National Highways Fee (Determination of Rates and Collection), Amendment, Rules, 2019.
- (vi) S.O. 108 (E), dated the 7th January, 2020, amending Notification No. S.O. 2299 (E), dated the 6th June, 2018, to substitute certain entries in the original Notification.
- (vii) S.O. 109 (E), dated the 7th January, 2020, regarding rate of fee to be collected from users of the stretch from K.M. 30.000 to K.M. 93.000 of NH-31 C (Bijni to West Bengal/Assam border Section) and from K.M. 961.500 to K.M. 1013.000 of National Highway No. 31 (Guwahati to Nalbari-Bijni Section) in the State of Assam.

[Placed in Library. For (i) to (vii) See No. L.T. 2162/17/20]

**I Notification of the Ministry of Environment, Forest and Climate Change**

**II Report and Accounts (2018-19) of the Central Zoo Authority (CZA), New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): Sir, I lay on the Table—

- I. A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 4724 (E), dated the 31st December, 2019, publishing the Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2019, under Section 26 of the Environment (Protection) Act, 1986.

[Placed in Library. See No. L.T. 2184/17/20]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Central Zoo Authority (CZA), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2383/17/20]

**Reports and Accounts (2015-16 and 2016-17 of the UPPCL, Lucknow  
and Reports and Accounts (2018-19) of the BRB, Jhansi and the  
NCA, Indore and related papers**

जल शक्ति मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री  
(श्री रतन लाल कटारिया): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I (1). कंपनी अधिनियम, 2013 की धारा 394 की उप धारा (1) (ख) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में):

- (i) (क) 2015-16 के वर्ष के लिए यू. पी. प्रोजेक्ट्स कॉरपोरेशन लिमिटेड (यू.पी.पी.सी.एल.), लखनऊ का वार्षिक प्रतिवेदन और लेखे तथा लेखाओं पर लेखापरीक्षक का प्रतिवेदन और उन पर भारत के नियंत्रक और महालेखापरीक्षक की टिप्पणियां।  
(ख) उपर्युक्त कॉरपोरेशन के कार्यकरण की सरकार द्वारा समीक्षा।
- (ii) (क) 2016-17 के वर्ष के लिए यू. पी. प्रोजेक्ट्स कॉरपोरेशन लिमिटेड (यू.पी.पी.सी.एल.), लखनऊ का वार्षिक प्रतिवेदन और लेखे तथा लेखाओं पर लेखापरीक्षक का प्रतिवेदन और उन पर भारत के नियंत्रक और महालेखापरीक्षक की टिप्पणियां।  
(ख) उपर्युक्त कॉरपोरेशन के कार्यकरण की सरकार द्वारा समीक्षा।

(2) ऊपर (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारणों को दर्शाने वाले विवरण (अंग्रेज़ी तथा हिन्दी में)।

[Placed in Library. For (i) to (ii) See No. L.T. 2165/17/20]

II(1). बेतवा नदी बोर्ड अधिनियम, 1976 की धारा 15 की उप धारा (1) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में):-

- (क) 2018-19 के वर्ष के लिए बेतवा नदी बोर्ड (बी.आर.बी.), झाँसी का वार्षिक प्रतिवेदन और लेखे तथा लेखाओं पर लेखापरीक्षक का प्रतिवेदन।  
(ख) उपर्युक्त बोर्ड के कार्यकरण की सरकार द्वारा समीक्षा।